

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:1436
ANSWERED ON:02.12.2014
RAINWATER HARVESTING
Roy Prof. Saugata

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has issued any notice to five star hotels and developers to take immediate steps for rainwater harvesting;
- (b) if so, the details thereof;
- (c) whether the Government has formulated any plan to intensify rainwater harvesting by commercial establishments; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)&(b): The National Green Tribunal has issued show cause notices to 15 hotels and 28 developers on 30th October, 2014 in Original Application No.94 of 2013 and Original Application No.72 of 2014.

(c) &(d): 'Water' being a state subject, plans for rain water harvesting and artificial recharge to ground water are being undertaken by the respective State Governments. Central Government provides technical and financial assistance to the State Governments through various schemes and programs to facilitate rain water harvesting and artificial recharge to ground water on demonstrative basis. Central Ground Water Board (CGWB) has prepared a conceptual document entitled "Master Plan for Artificial Recharge to Ground Water in India" during the year 2013, which envisages construction of different types of Artificial Recharge and Rainwater Harvesting structure in the Country. Directions have been issued by Central Ground Water Authority (CGWA) to adopt roof top rain water harvesting in the premise of Residential group housing society, institutions, schools industries, hotels etc. falling in over exploited areas of the country.